

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (CIVIL) NOS.122-126 OF 2012

UNION OF INDIA ANR ANR. PETITIONER(S)

VERSUS

SITAB ALI CHAUDHARY AND ORS. RESPONDENT(S)

WITH

TRANSFER PETITION (CIVIL) NOS.231-235 OF 2012

C.B.I. PETITIONER(S)

VERSUS

SITAB ALI CHAUDHARY AND ORS. ETC. RESPONDENT(S)

O R D E R

1. These Transfer Petitions are filed under Article 139 A of the Constitution of India, for the transfer of Writ Petition NO.4619 of 2011 (Sitab Ali Chowdhary Vs. Union of India) pending before the Delhi High Court, Writ Petition No.4627 of 2011 (Ajay K.Agarwal Vs. Union of India & Anr.) pending before the Delhi High Court, Writ Petition No.20683 of 2011 (Sukumar Oommen Vs. Union of India & Anr.) pending before the Kerala High Court, Writ Petition No.17370 of 2011 (D.B.Binu and others Vs. Union of India & Ors.) pending before the Kerala High Court and

Writ Petition NO.2169 of 2011 (Major Ramesh Upadhyay Vs. State of Maharashtra & Ors.), pending before the Bombay High Court to this Hon'ble Court.

2. We have heard the learned counsel for the parties to the *lis*.

3. In the facts and circumstances of the case and keeping in view the grounds urged in the transfer petitions, we deem it appropriate to allow these transfer petitions.

4. Accordingly, we order for transfer of Writ Petition No.4619 of 2011 (Sitab Ali Chowdhary Vs. Union of India) pending before the Delhi High Court, Writ Petition No.4627 of 2011 (Ajay K.Agarwal Vs. Union of India & Anr.) pending before the Delhi High Court, Writ Petition No.20683 of 2011 (Sukumar Oommen Vs. Union of India & Anr.) pending before the Kerala High Court, Writ Petition No.17370 of 2011 (D.B.Binu and others Vs. Union of India & Ors.) pending before the Kerala High Court and Writ Petition NO.2169 of 2011 (Major Ramesh Upadhyay Vs. State of Maharashtra & Ors.) to this Court.

5. The Transfer Petitions are disposed of accordingly.

.....CJI.
(H.L. DATTU)

.....J.
(ABHAY MANOHAR SAPRE)

.....J.
(AMITAVA ROY)

NEW DELHI;
AUGUST 28, 2015

ITEM NO.51

COURT NO.1

SECTION XVIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s) (Civil) No(s). 122-126/2012

UNION OF INDIA & ANR

Petitioner(s)

VERSUS

SITAB ALI CHAUDHARY & ORS.
(with appln. (s) for stay and office report)

Respondent(s)

WITH T.P.(C) Nos. 231-235/2012
(With Office Report)

Date : 28/08/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr.Maninder Singh, ASG
Mr.T.A.Khan,Adv.
Mr.S.A.Haseeb, Adv.
Mr.Tara Chandra Sharma, Adv.
Mr. B. V. Balaram Das,Adv.
Mr. Arvind Kumar Sharma,Adv.

For Respondent(s)1 Mr.Sitab Ali Chaudhary,
Respondent in person

Mr.Maninder Singh, ASG
Mr.T.A.Khan,Adv.
Mr.S.A.Haseeb, Adv.
Mr.Tara Chandra Sharma, Adv.
Mr. B. V. Balaram Das,Adv.
Mr. Arvind Kumar Sharma,Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Transfer Petitions are allowed, in terms of the signed order.

(G.V.Ramana)
AR-cum-PS
(Signed order is placed on the file)

(Vinod Kulvi)
Asstt.Registrar